

11.13 1/2 hrs.

**PLANTATIONS LABOUR (AMENDMENT)
Bill***

[English]

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): Sir, I beg to move for leave to introduce a Bill further to amend the Plantations Labour Act, 1951.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Plantations Labour Act, 1951."

The motion was adopted

SHRI BINDESHWARI DUBEY: I introduce the Bill.

PROF. MADHU DANAVATE: (Rajapur): Sir, today we have rationalised the Zero Hour.

MR. SPEAKER: Sure. At least once for a while change is there. It looks like a welcome change, without any fuss.

11.14 hrs.

MATTER UNDER RULE 377

[Translation]

- (i) **Need to allot separate funds for development of roads in hilly regions**

SHRI M.L. JHIKRAM (Mandla): Mr. Speaker, Sir, even after 40 years of independence transportation problem is still there in the hilly regions of the country. These areas lack all weather roads and the position with regard to shortage of bridges continues to be the same even now. Due to

lack of transport facilities, there is great difficulty in undertaking development works in these hilly regions. If communication facilities are continuously neglected in these region, the people of the region will only be dreaming of the 21st century. It is, therefore, necessary that the Central Government should provide additional funds separately according to the needs of the people in the region and direct the State Government to construct roads, bridges on priority basis in these regions. The State should inform the Central Government about the upto-date position of the works undertaken so far.

[English]

- (ii) **Need to enquire into the Recovery of less amount from drug companies in respect of Baralgone Ketone**

SHRI SANTOSH KUMAR SINGH (Azamgarh): It was indicated in the Affidavit filed before the High Court and the Supreme Court that the price of Baralgone Ketone charged in the formulations is Rs. 24, 735.38 per Kg but while making recovery in respect of this drug a lower price has been taken into consideration and as a result an amount of Rs. 3.40 crores upto 1983 has not been recovered. Set off percentage/commission has been given without any justification. Special team which made this assessment did not have any experts but consisted of persons having inadequate experience or background. A full-fledged enquiry should be held to uphold the published cause and the guilty punished.

- (iii) **Need to ensure that the Report of the Wage Board for Journalists and non-journalists is submitted by the due date**

SHRI HARISH RAWAT (Aimora): Thousands of newspaper employees—both journallets and non-journalists—have been keenly awaiting the outcome of the Wage Boards headed by Justice Bachawat. For one reason or the other, the Wage Board has

*Published in gazette of India extraordinary Part II, Section 2 dated 16.12.88.